

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:16.11.2020

Appeal No.217 of 2020

Adesh Jain ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Ravichandra Hedge, Advocate with Mr. Robin Shah,
Advocate i/b. Parinam Law Associates for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir
Mody, Mr. Shehaab Roshan and Mr. Arnav Misra,
Advocates i/b. K. & Ashar & Co. for the Respondent.

Order:

1. We have heard Mr. Ravichandra Hedge, Advocate assisted by Mr. Robin Shah, Advocate for the Appellant and Mr. Shyam Mehta, Senior Advocate assisted by Mr. Mihir Mody, Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates for the Respondent. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

16.11.2020
RHN